

# ACT NO. XXIV OF 1937.

[ PASSED BY THE INDIAN LEGISLATURE. ]

(Received the assent of the Governor General on the  
7th October, 1937.)

An Act to provide for the continuance in force of certain  
rules and regulations.

WHEREAS it is expedient to provide for the conti-  
nuance in force of certain rules made under the  
Indian Electricity Act, 1910, and certain regulations  
made under the Indian Boilers Act, 1923; It is hereby  
enacted as follows :—

1. This Act may be called the Rules and Regulations Short title.  
Continuance Act, 1937.

2. Rules made before the 31st day of March, 1937, Continuance  
in force of  
rules and  
regulations  
made under  
Act IX of  
1910 and Act  
V of 1923.  
under section 37 of the Indian Electricity Act, 1910, and  
regulations made before the 28th day of March, 1937,  
under section 28 of the Indian Boilers Act, 1923, by the  
Governor General in Council shall, on and from the said  
dates respectively, be deemed to have been made under  
the said sections of the said Acts by the authority sub-  
stituted for the Governor General in Council by the  
Indian Electricity (Amendment) Act, 1937, and the  
Indian Boilers (Amendment) Act, 1937, respectively,  
and shall continue to be in force until superseded by rules  
or regulations made under the said sections of the said  
Acts by the Central Electricity Board or the Central  
Boilers Board, as the case may be.

[Price : Anna 1 or 1½d.]

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